

Paulo (Brazil), Osaka (Japan), Durban (South Africa) and Melbourne (Australia).

The One Man Office at Osaka, Melbourne and Durban have started functioning and the Sao Paulo Office is expected to start functioning shortly.

[Translation]

Textile Mills in Maharashtra

3531. SHRI NAMDEO DIWATHE : Will the Minister of TEXTILES be pleased to state :

(a) the total production in the textile mills of the National Textile Corporation, the State Textile Corporation and private sector located in Maharashtra between January, 1994 and January, 1996 and till June, 1996, year wise and the number of workers employed in them;

(b) the number of textile mills lying closed in the State and the measures taken by the Government to revive the closed textile mills, mill-wise; and

(c) the steps taken to provide employment to the workers and for their rehabilitation who have been rendered unemployed because of the closure of above mills?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) the production of yarn and cloth for the past three years is as under :

Year	All yarn (Mn. Kgs.)	All cloth (Mn. Sq. Mts.)
1993-94	320	894
1994-95	309	873
1995-96 (Prov.)	356	758

The number of workers engaged in NTC, STC and Private Sector mills in Maharashtra for the past three years is as under :

	Mar. '94	Mar. '95	Mar. '96
No. of workers	198210	199451	196106

(b) As on 31.5.96, no Cotton/Man-made Fibre Textile Mill is closed under I.D. Act. 8 Cotton/Man-made Fibre Textile Mills were closed under liquidation and 12 Cotton/Man-made Fibre Textile Mills were temporarily closed mainly due to financial difficulties, power cuts, lock out etc.. Government has set up Board for Industrial and Financial Reconstruction (BIFR) to enquire into the working of sick industrial companies and to prepare and sanction, as appropriate, schemes for their revival.

(c) Government has established Textile Workers' Rehabilitation Fund Scheme (TWRFS) to provide interim relief to the workers of permanently/partially closed mills who have been rendered unemployed.

[English]

Losses in Undertakings of Heavy Industry

3532. SHRI BHAKTA CHARAN DAS : Will the Minister of INDUSTRY be pleased to state :

(a) the names of the Public Sector Undertakings under the Department of Heavy Industry which has suffered losses during the last two years;

(b) the reasons for occurring such losses;

(c) whether the Government propose to write off their losses; and

(d) if so, the details thereof

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Statement I and II giving year-wise position are attached.

(b) The major reasons for losses are shortage of orders, obsolete plant and machinery, non availability of raw material, shortage of power, shortage of working capital etc.

(c) and (d) As per the amended provisions of the Sick Industrial Companies (Special Provision) Act (SICA) when a Public Sector Undertaking (PSU) becomes sick, it is referred to the Board for Industrial and Financial Reconstruction (BIFR). BIFR appoints an operating agency for preparation of a revival package. Depending upon the package, Govt. considers write-off of interest/loans etc. on a case to case basis.

STATEMENT-I

Sl. No.	Name of the PSU which suffered loss during 1994-95.
1.	Burn Standard Co. Ltd.
2.	Bharat Brakes & Valves Ltd.
3.	Reyrolle Burn Ltd.
4.	Jessop & Co. Ltd.
5.	Braithwaite & Co. Ltd.
6.	Bharat Wagon & Engg. Co. Ltd.
7.	Bharat Process & Mechanical Engg. Ltd.
8.	Weighbird India Ltd.
9.	NEPA Ltd.
10.	Bharat Pumps & Compressors Ltd.
11.	Richardson & Cruddas (1972) Ltd.
12.	Triveni Structurals Ltd.

Sl. No.	Name of the PSU which suffered loss during 1994-95.
13.	Cycle Corpn. of India Ltd.
14.	Heavy Engg. Corpn. Ltd.
15.	HMT Ltd.
16.	Praga Tools Ltd.
17.	Instrumentation Ltd.
18.	Mining & Allied Machinery Corpn. Ltd.
19.	National Bicycle Corpn. of India Ltd.
20.	National Instruments Ltd.
21.	Scooters India Ltd.
22.	Bharat Ophthalmic Glass Ltd.
23.	Cement Corpn. of India
24.	Damodar Cement and Slag Ltd.
25.	Hindustan Paper Corpn. Ltd.
26.	Mandya National Paper Mills
27.	Nagaland Paper and Pulp Corpn.
28.	Hindustan Photo Films Mg. Co. Ltd.
29.	Hindustan Salts Ltd.
30.	Rehabilitation Industries Corpn. Ltd.
31.	Tannery & Footwear Corpn. Ltd.
32.	Tyre Corpn. (I) Ltd.
33.	Bharat Leather Corpn. Ltd.
34.	Engineering Projects (I) Ltd.
35.	Sambhar Salts Ltd.
36.	Andrew Yule & Co. Ltd.

STATEMENT-II

Sl.No.	Name of the PSU which suffered loss during 1995-96
1.	Burn Standard Co. Ltd.
2.	Bharat Brakes & Valves Ltd.
3.	Reyrolle Burn Ltd.
4.	Jessop & Co. Ltd.
5.	Braithwaite & Co. Ltd.
6.	Bharat Wagon & Engg. Co. Ltd.
7.	Bharat Process & Mech. Engg. Ltd.
8.	Weighbird India Ltd.
9.	Bharat Heavy Planters & Vessels Ltd.
10.	Bharat Pumps & Compressors Ltd.
11.	Richardson & Cruddas (1972) Ltd.
12.	Triveni Structural Ltd.
13.	Cycle Corpn. of India Ltd.
14.	Heavy Engg. Corpn. Ltd.
15.	HMT Ltd.
16.	Praga Tools Ltd.

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17.	Instrumentation Ltd.
18.	Mining & Allied Machinery Corpn. Ltd.
19.	National Bicycle Corpn. of India Ltd.
20.	National Instruments Ltd.
21.	Scooters India Ltd.
22.	Bharat Ophthalmic Glass Ltd.
23.	Cement Corpn. of India
24.	Damodar Cement and Slag Ltd.
25.	Hindustan Paper Corpn. Ltd.
26.	Mandya National Paper Mills
27.	Nagaland Paper and Pulp Corpn.
28.	Hindustan Photo Films Mg. Co. Ltd.
29.	Hindustan Cables Ltd.
30.	Rehabilitation Industries Corpn. Ltd.
31.	Tannery & Footwear Corpn. Ltd.
32.	Tyre Corpn. of (I) Ltd.
33.	Bharat Leather Corpn. Ltd.
34.	Engineering Projects (I) Ltd.

*[Translation]***High Court Bench in Eastern Bihar**

3533. SHRI CHITRASEN SINKU : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the entire North-Eastern Region of Bihar is governed by the Patna High Court and there is no bench of the said High Court in North Eastern region of the State;

(b) if so, the Government propose to set up a bench of the Patna High Court in main city of the Eastern Bihar viz. Bhagalpur;

(c) if so, by when; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (d) At present there is no High Court bench in the north-eastern region of Bihar and the jurisdiction of the principal seat of the Patna High Court extends over this region. No proposal for setting up a High Court bench in the region has been received from the Government of Bihar, in consultation with the Chief Justice of the Patna High Court. As such, it is not